

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 52
TO BE ANSWERED ON 30.11.2015**

REVISION OF INDUSTRIAL RELATIONS CODE

52. SHRIMATI V. SATHYA BAMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government will soon revise the draft industrial relations code bill to allow constitution of a joint bargaining council to negotiate with the management in the event of a conflict;**
- (b) if so, the details thereof;**
- (c) whether the representatives of all unions having 15% or 18% of votes may get to negotiate with the management;**
- (d) whether the original draft had also proposed to allow a single trade union with 51% or more votes to be the sole negotiating agent; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (e): Ministry has initiated steps for drafting a Labour Code on Industrial Relations, by simplifying, amalgamating and rationalizing the relevant provisions of the following three Labour Laws:

- (i) The Industrial Disputes Act, 1947**
- (ii) The Trade Unions Act, 1926**
- (iii) The Industrial Employment (Standing Orders) Act, 1946.**

The provisions of the Code are under consideration.
